

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2537
ANSWERED ON 22.12.2022

EXPANSION OF RENEWABLE ENERGY PROJECTS

2537. KUMARI AGATHA K. SANGMA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government is cognizant of large-scale planned expansion of renewable energy projects resulting in land conflicts and if so, the details thereof;
- (b) whether the Government has data on the number of such conflicts and if so, the details thereof during the last five years and the current year, year and State/UT-wise;
- (c) whether the Government undertakes any checks while identifying land for clean energy projects to ensure that only low impact land is diverted for such projects and if so, the details thereof;
- (d) whether the Government is taking any steps to ensure land with local dependence and/or ecological value is not diverted for such projects and if so, the details thereof;
- (e) whether the Government proposes to implement clean energy projects in a way that avoids or minimizes conflict and ensures justice for communities and the environment; and
- (f) if so, the details thereof?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER
(SHRI R.K. SINGH)

(a) to (f) Most of renewable energy projects in the country are being set up by private sector developers selected through a transparent bidding process.

Private sector developers are free to identify locations for setting up renewable energy projects in any part of the country depending upon availability of the renewable energy resource, land, power evacuation infrastructure, and certain other factors.

As per information provided by the Ministry of Environment, Forest & Climate Change (MoEF&CC), Renewable energy projects such as solar power and wind energy projects are not covered under the ambit of Environment Impact Assessment (EIA) Notification 2006 and hence do not require prior environment clearance.
